

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART- II- SECTION 3 – SUB-SECTION (i)

MINISTRY OF COMMUNICATIONS
(Department of Telecommunications)

NOTIFICATION

New Delhi, the 20th March, 1999

G.S.R. 217(E). – In exercise of powers conferred under Sub-section (1) of Section 35 read with clause (h) of sub-section (2) of that Section of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Central Government hereby makes the following rules, namely:-

1. **Short title and commencement.** – (1) These rules may be called the Telecom Regulatory Authority of India (Miscellaneous) Rules, 1999.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. **Definitions** – In these rules . –
(a) “Act” means the Telecom Regulatory Authority of India Act, 1997 (24 of 1997);
(b) Words and expressions used in these rules shall have the same meaning respectively assigned to them in the Act.
3. In any matter with respect to which no specific rules or regulations have been made under the Act, the rules, orders and instructions made or issued by the Central Government with respect to such matter, shall be applicable to the Authority.

[F. No. 10-8/99-TCO]
GURDIP SINGH, Jt. Secy.